

ITEM NO.1

COURT NO.5

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).2075/2018

(Arising out of impugned final judgment and order dated 15-12-2016 in CWP No.7602/2016 passed by the High Court Of Judicature At Bombay)

TERRAFORM MAGNUM LIMITED (FORMERLY KNOWN AS
EVEREST BUILDCON LTD)

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(ONLY I.A NO. 71779 IS LISTED AGAINST THIS MATTER IN VIEW OF HON.
COURT ORDER DATED 13.5.2022] IA No. 71779/2022 -
CLARIFICATION/DIRECTION)

Date : 19-05-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Ms. Abha R. Sharma, AOR

For Respondent(s) Mr. Ardit Rai, Adv.
Mr. Aviral Kashyap, AOR
Mr. Shadab Chaudhary, Adv.

Mr. Sachin Patil, AOR.
Mr. Rahul Chitnis, Adv.
Mr. Aaditya A. Pande, Adv.
Mr. Geo Joseph, Adv.
Ms. Shewtal Shepal, Adv.
Mr. Risvi Muhammed, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List this matter in the week commencing from
30th May, 2022.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Assistant Registrar